

SCHEDULE

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

[Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

Date: 19.01.2021

To
The Liquidator,
Mr. Atul Mittal,
174, Balco Apartments,
Plot No 58,
IP Extn. Patparganj,
Delhi- 110092

From

Bank of Baroda
Stressed Assets Management Branch,
1st Floor, Kamdhenu Complex,
Near Panjrapole Cross Road,
Ambawadi,
Ahmedabad

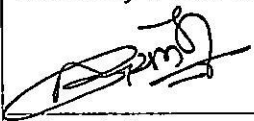
Subject: Submission of proof of claim in respect of the liquidation of **M/s Riddhi Siddhi Cotton Ginning and Pessing Private Limited** under the Insolvency and Bankruptcy Code, 2016.

Sir,

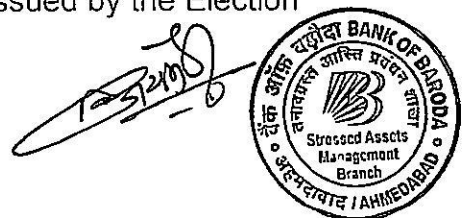
Bank of Baroda hereby submits this proof of claim in respect of the liquidation of **M/s Riddhi Siddhi Cotton Ginning and Pessing Private Limited**. The details for the same are set out below:

PARTICULARS			
1.	Name of financial creditor	Bank of Baroda	
2.	Address and email of financial creditor for correspondence	Bank of Baroda Stressed Assets Management Branch, 1 st Floor, Kamdhenu Complex, Near Panjrapole Cross Road, Ambawadi, Ahmedabad Email id- samahm@bankofbaroda.com	
3.	Total amount of claim up to 09.09.2020 (including any interest as at the date of order for liquidation passed)	Account Name	Nature of Facility
		M/s Riddhi Siddhi Cotton Ginning & Pressing Pvt Ltd	Cash Credit - Old Acct No: 057413023956 New Acct No: 71780500000011
		Outstanding plus int Upto 09.09.2020 (Rs in Lacs)	3457.19
		Total	3457.19
4.	Details of documents by reference to which the debt can be	1. D P Note	



	substantiated.	<ol style="list-style-type: none"> 2. Agreement of Hypothecation 3. Letter of General Lien and Set off for borrowing arrangements from the borrowers 4. Letter of Continuity 5. Letter of Guarantee (From Individual / Partners) 6. Letter of General Lien and Set off for borrowing arrangements from the Guarantors 7. General Undertaking
5.	Details of any order of a court of tribunal that has adjudicated on the non-payment of debt	N.A.
6.	Details of how and when debt incurred	<p>Bank of Baroda (E Dena, Jagnath Plot Branch, Rajkot) had granted Cash credit facility of Rs. 1500.00 lacs in the year 2013 to M/s Riddhi Siddhi Cotton Ginning and Pressing Pvt Ltd which was increased to Rs. 2000.00 lacs in the year 2015.</p> <p>The company has failed to make payment as per Sanctioned terms.</p>
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	No
8.	Details of any security held, the value of the security, and the date it was given	<ol style="list-style-type: none"> 1. Hypothecation of Plant and Machinery situated at the factory at Survey No 251/1p at Mota Rampar, Ta. Paddhari, Dist Rajkot. Valuation is Rs. 40.00 lacs as on 21.10.2019 2. Factory land and Building situated at Survey No 251/1p, at Mota Rampar, Near Bharat Hotel, Rajkot- Jamnagar Road, Ta. Paddhari, Dist Rajkot. Valuation of Rs. 347.00 lacs as on 21.10.2019
8A.	Whether security interest relinquished	Yes
9.	Details of any assignment or transfer of debt in his favour	N.A.
10.	Details of the bank account to which the financial creditor's share of the proceeds of liquidation can be transferred	<p>Name: Stressed Asset Management Branch.</p> <p>A/c No : 03200400000627</p> <p>IFSC Code : BARBOAMBAWA</p>
11.	List out and attach the documents relied on in support of the claim.	List of documents attached herewith
<p>Signature of financial creditor or person authorized to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)</p> <p></p>		
<p>Vijay Jain</p> <p>Chief Manager</p> <p>Bank of Baroda, Stressed Assets Management Branch, 1st Floor, Kamdhenu Complex, Near Panjrapole Cross Road, Ambawadi, Ahmedabad</p>		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



AFFIDAVIT

I Vijay Jain, currently residing at Ahmedabad do solemnly affirm and state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, that is, the 9th day of September, 2020 and still is, justly and truly indebted to BOB in the sum of **Rs. 3457.19 lakhs** for credit facilities sanctioned.
2. In respect of BOB's claim of the said sum or any part thereof, I have relied on the documents as per annexure-A specified.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and ~~except the following~~:-*[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim.]*

Solemnly, affirmed at Ahmedabad on Tuesday, the 19th day of January, 2021.

Before me,

Notary/Oath Commissioner.



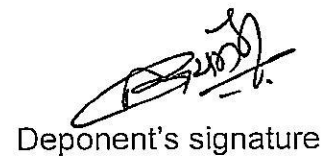

Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Ahmedabad on this 19th day of January, 2021.




Deponent's signature

ANNEXURE- A

(Amt. in lakhs)

Nature of Facility	Outstanding up to 01.02.2016	Unapplied interest up to 09.09.2020 @ 10.90%	Penal interest @ 2.00 %	Recovery during the year	Other Charges debited	Total
Cash Credit of M/s Riddhi Siddhi Cotton Ginning & Pressing Pvt Ltd 057413023956	2099.94	1295.84	237.77	176.36		3457.19
Total	2099.94	1295.84	237.77	176.36		3457.19